Office Memorandum

New Delhi, dated the 05.09.16

Subject:-Weekly Report in respect of important developments in CBEC for the week – 29.08.16 to 02.09.16 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week –29.08.16 to 02.09.16.

1. Administrative Changes:-
   - Order regarding promotion of 116 officers to the grade of Chief Accounts Officers (Central Excise) Group ‘A’ has been issued vide Office Order No. 03/2016 dated 30.08.2016.
   - Order regarding assigning of the additional charge of the posts of Principal Chief Commissioner of Chennai Central Excise Zone and Director General of Valuation, Mumbai has been issued vide Office order No. 101/2016 dated 31.08.2016.
   - Order regarding assigning of additional charge of the post of Commissioner (Appeals), Mumbai Customs Zone-I, Mumbai has been issued vide Office Order No. 03/2016 dated 26.08.2016.
   - Order regarding Non-Functional Up-gradation of 239 IRS Officers in the Senior Administrative Grade in the pay scale of Rs. 37,400-67,000 with Grade Pay of Rs. 10,000 has been issued vide Office Order No. 102/2016.

2. Legislative Changes:-
   - Notification No. 47/2016-Cus, dated 02.09.2016 has been issued to further amend Notification No.12/2012-Customs dated 17.03.2012.
   - Notification No. 48/2016-Cus (ADD), dated 01.09.2016 has been issued to impose definitive anti-dumping on all imports of Glass Fibre and Articles thereof falling under heading 7019 of the First schedule to the Customs Tariff Act, 1975, originating in or exported from China PR.
   - Notification No. 33/2016-CE, dated 02.09.2016 has been issued to further amend Notification No.12/2012-Central Excise dated 17.03.2012.
   - Notification No. 38/2016-Service Tax, dated 30.08.2016 has been issued to amend Notification No. 26/2012- Service Tax dated 20.06.2012, by inserting of entry “5A” for transportation of passengers embarking from or terminating in a Regional Connectivity Scheme (RCS) airports, with abatement of 90%, for a period of one year from the date of commencement of operations of the Regional Connectivity Scheme (RCS) airport, with condition of without taking any CENVAT credit.
   - Notification No. 39/2016-Service Tax, dated 02.09.2016 has been issued to amend Entry 62 of notification No. 25/2012 - Service Tax, dated the 20th June, 2012, so as to exempt services provided by Government or a local authority by way of allowing a business entity to operate as a telecom service provider or use radio frequency spectrum during the period prior to 1st April, 2016 on payment of license fee or spectrum user charges, as the case may be.

3. Any Circular:-
   - Circular No. 41/2016-Customs dated 30.08.2016, regarding admissibility of un-utilized cenvat credit of DTA until converted into EOU.
- Circular No. 43/2016-Customs dated 31.08.2016 issued for rebate of State Levies Scheme 2016 on Export of Garments.

(Hemambika R. Priya)
Commissioner(Coord)

1. Chairman, CBEC
2. Member (Central Excise/ST)
3. Member (Admin.)
4. Member (Budget/GST)
5. Member (Legal & IT/DGTS)
6. Member (Customs)

**Copy for information to:**
Commissioner (CX)/Commissioner (ST)/Commissioner (Legal)/Commissioner (PAC)/Commissioner(Cus&EP)/Commissioner(RI&I)/Commissioner(GST)/Commissioner(DTPS)/JS(Admn)/JS(Cus)/JS(TRU-I)/JS(TRU-II)/JS(Review)/JS (DBK)/Web-Master.